

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
KANVA FASHIONS LIMITED**

No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	KANVA FASHIONS LIMITED
2.	Date of incorporation of corporate debtor	07-07-1999
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore, KA
4.	Corporate Identity No. of corporate debtor	U18109KA1999PLC025423
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No. 7/1, Kongenahalli, Kasaba Hobli, Koratagere Taluk, Tumkur District KA 572129, IN
6.	Date of closure of Insolvency Resolution Process	05-02-2025
7.	Liquidation commencement date of corporate debtor	05-02-2025 (Order received through email on 07-02-2025)
8.	Name and registration number of the insolvency professional acting as liquidator	M V Sudarshan Reg. No. IBBI/IPA-002/IP-N00561/2017-18/11707 (AFA Valid up to 31-12-2025)
9.	Address and e-mail of the liquidator, as registered with the Board	Address: No.984/13, 8th Main, Girinagar II Phase, Bangalore-560085, KA. M:9620300691 Email: sudarshan.mv@outlook.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: No.984/13, 8th Main, Girinagar II Phase, Bangalore-560085, KA. Mob:9620300691 Email: kanvacirp@gmail.com
11.	Last date for submission of claims	08-03-2025

Notice is hereby given that the National Company Law Tribunal, Bangalore Bench has ordered the commencement of liquidation of the **Kannva Fashions Limited** on 05-02-2025, however the said order made available on 07-02-2025, through mail / on website.

The stakeholders of Kannva Fashions Limited are hereby called upon to submit their claims with proof on or before 08-03-2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 10-02-2022
Place: Bangalore

M V Sudarshan
Liquidator

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Date: 10-02-2025
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M V Sudarshan
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ಶ್ರೀಮಂತ್ರಿ ಬಿ. ಸುಬ್ರಹ್ಮಣ್ಯಂನ ಕಾರ್ಯಾಲಯ		
(ಪ್ರಾಚಾರ್ಯರ ವಿಭಾಗದ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ ಕಛೇರಿ (ಕರ್ನಾಟಕ ಪ್ರಜ್ಞಾ) ಸಿಬ್ಬಂದಿಗಳು-2016ರ ಮಾರ್ಚ್ 12 ರಂದು)		
ಈ ಪ್ರಜ್ಞಾ ದಿನದಿಂದ ಈ ಕೆಳ ಕಾರ್ಯದರ್ಶಿಗಳ ನಡುವೆ		
Sl. No.	ಕಾರ್ಯ ವಿವರಗಳು	ದಿನಾಂಕ
1	ಕರ್ನಾಟಕ ಪ್ರಜ್ಞಾ ಪತ್ರಿಕೆ	ಕರ್ನಾಟಕ ಪ್ರಜ್ಞಾ ದಿನಾಂಕ
2	ಕರ್ನಾಟಕ ಪ್ರಜ್ಞಾ ಸಂಪಾದಕರ ಕಛೇರಿ	07-07-1999
3	ಮುಖ್ಯ ಪ್ರಾಚಾರ್ಯರ ಕರ್ನಾಟಕ ಪ್ರಜ್ಞಾ ಸಂಪಾದಕರ ಕಛೇರಿ	ಮುಖ್ಯ ಪ್ರಾಚಾರ್ಯರ-ಕರ್ನಾಟಕ, ಕರ್ನಾಟಕ
4	ಕರ್ನಾಟಕ ಪ್ರಜ್ಞಾ ಕರ್ನಾಟಕ ಪತ್ರಿಕೆ ಮುಖ್ಯ ಪ್ರಾಚಾರ್ಯರ ಕಛೇರಿ	ಮುಖ್ಯಪ್ರಾಚಾರ್ಯರ-ಕರ್ನಾಟಕ(2425)
5	ಕರ್ನಾಟಕ ಪ್ರಜ್ಞಾ ಕರ್ನಾಟಕ ಪತ್ರಿಕೆ ಮುಖ್ಯ ಪ್ರಾಚಾರ್ಯರ ಕಛೇರಿ	ಕರ್ನಾಟಕ, 76 ಕರ್ನಾಟಕ, ಕರ್ನಾಟಕ, ಕರ್ನಾಟಕ, ಕರ್ನಾಟಕ, ಕರ್ನಾಟಕ- 71229, ಕರ್ನಾಟಕ
6	ಕರ್ನಾಟಕ ಪ್ರಜ್ಞಾ ಕರ್ನಾಟಕ ಪತ್ರಿಕೆ ಮುಖ್ಯ ಪ್ರಾಚಾರ್ಯರ ಕಛೇರಿ	06.02.2017
7	ಕರ್ನಾಟಕ ಪ್ರಜ್ಞಾ ಕರ್ನಾಟಕ ಪ್ರಜ್ಞಾ ಪತ್ರಿಕೆ ಮುಖ್ಯ ಪ್ರಾಚಾರ್ಯರ ಕಛೇರಿ	01-02-2017 (ಕರ್ನಾಟಕ), 01-02-2017 (ಕರ್ನಾಟಕ)
8	ಕರ್ನಾಟಕ ಪ್ರಜ್ಞಾ ಕರ್ನಾಟಕ ಪತ್ರಿಕೆ ಮುಖ್ಯ ಪ್ರಾಚಾರ್ಯರ ಕಛೇರಿ	06.02.2017 ಕರ್ನಾಟಕ-06.02.2017-06.02.2017-06.02.2017 ಕರ್ನಾಟಕ 06.02.2017 ಮುಖ್ಯ ಪ್ರಾಚಾರ್ಯರ ಕಛೇರಿ
9	ಕರ್ನಾಟಕ ಪ್ರಜ್ಞಾ ಕರ್ನಾಟಕ ಪತ್ರಿಕೆ ಮುಖ್ಯ ಪ್ರಾಚಾರ್ಯರ ಕಛೇರಿ	06.02.2017 (ಕರ್ನಾಟಕ), 06.02.2017 (ಕರ್ನಾಟಕ) 06.02.2017 (ಕರ್ನಾಟಕ), 06.02.2017 (ಕರ್ನಾಟಕ) 06.02.2017 (ಕರ್ನಾಟಕ), 06.02.2017 (ಕರ್ನಾಟಕ)
10	ಕರ್ನಾಟಕ ಪ್ರಜ್ಞಾ ಕರ್ನಾಟಕ ಪತ್ರಿಕೆ ಮುಖ್ಯ ಪ್ರಾಚಾರ್ಯರ ಕಛೇರಿ	06.02.2017 (ಕರ್ನಾಟಕ), 06.02.2017 (ಕರ್ನಾಟಕ) 06.02.2017 (ಕರ್ನಾಟಕ), 06.02.2017 (ಕರ್ನಾಟಕ) 06.02.2017 (ಕರ್ನಾಟಕ), 06.02.2017 (ಕರ್ನಾಟಕ)